Instruction No. 28/2021-Customs

F.No. 401/ 93 /2021-Cus-III
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes & Customs)

North Block, New Delhi
Dated 9th November, 2021

To,
All Principal Chief Commissioner/ Chief Commissioner of Customs/ Customs (Preventive).
All Principal Chief Commissioner/ Chief Commissioner of Central Excise & Customs.
All Principal Chief Commissioner of Customs/ Customs (Preventive).
All Principal Commissioner of Central Tax & Customs.

Subject:- Instruction regarding Testing of coumarin in imported Cinnamon-reg

Madam/Sir,

Reference is invited to letter F.No.1-1403/FSSAI/Imports/2015 (part 1) dated 30th November, 2021 issued by Food Safety and Standards Authority of India, New Delhi on the above-mentioned subject (copy enclosed).

2. It is requested that necessary action may be taken to sensitize officers under your jurisdiction hereby to ensure that the all imported consignments of cinnamon get tested for coumarin content (on dry basis), which should not be more than 0.3 percent by weight.

3. The difficulties, if any, in the implementation of this Instruction may please be brought to the notice of the Board.

4. Hindi version follows.

Encl: as above

Yours faithfully,

(Kevin Boban)
Under Secretary to the Government of India

Copy for information and necessary action:

Additional Director General,
National Customs Targeting Centre (NCTC),
Mumbai 13, Sir Vithaldas Thakersey Marg,
Opp. Patkar Hall, New Marine Lines, Mumbai-400020
ORDER

Subject: Testing of coumarin in imported cinnamon - Reg.

Standards of Cinnamon is specified at 2.9.4 of (Food Product Standards & Food Additives) regulations, 2011. As per the standard, the Coumarin content (on dry basis) shall not be more than 0.3 percent by weight. Further the FSSAI manual of method of analysis for spices, herbs and condiments covers the method of testing of coumarin in cinnamon.

In view of above, Authorized Officers are hereby directed to ensure that the all imported consignment of cinnamon gets tested for coumarin content.

To,

1. All Authorised Officers, FSSAI- for compliance of above order.
2. All FSSAI Notified labs- for compliance of above order.
3. Director (Customs) & Commissioner (Single Window Project, CBIC)- with a request to circulate to all officials of Customs Department working as Authorized Officers for compliance.

Copy for information to-

1. PPS to CEO, FSSAI
2. CITO, FSSAI-HQ (for uploading on the FSSAI website)